

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 104
(IB)-1057(PB)/2019

IN THE MATTER OF:

Emicon India Pvt. Ltd.

.... Applicant/petitioner

v.

M/s. AVJ Developers (India) Pvt Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code

Order delivered on 07.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner:

Ms. Srishti Thukral & Mr. Anurag Ojha, Advs.

For the Respondent

Mr. Manish Gandhi & Mr. Praveen Agarwal, Advs.

ORDER

A copy of the paper book shall be handed over to the counsel for the corporate debtor-respondent during the course of the day. Reply be filed within ten days with a copy in advance to the counsel opposite.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for argument on 28.05.2019.

Connected matter CP No. (IB)-666(ND)/2019 listed before Bench-II shall also be listed before us on the same date.

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(M.M.KUMAR)
PRESIDENT

sdl-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)